

FORM NO.4  
(SEE RULE 42)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORDER SHEET

Original Application No. \_\_\_\_\_

Misc. Petition No. \_\_\_\_\_

Contempt Petition No. 07/2005 (OA 23/03)

Review Application No. \_\_\_\_\_

Applicants: Nimalah Baruah Rafi

Respondents: Bijoy Km Deka

Advocates for the Applicant: Ragen Gogoi & M. Ali Sreelch

Advocates of the Respondents

Notes of the Registry

Date

Order of the Tribunal

This contempt petition  
was filed with a  
prayer for issue notice  
to the Respondents no. 4  
(entitled to show cause  
for disobedience of the  
Hon'ble Court order  
dated 23.7.04 passed in  
OA. NO 23/03.

Laid before Hon'ble  
Court for orders

W.S. 15.2.05  
Section officer (J)

17.2.2005

Present: Hon'ble Shri M.K. Gupta,  
Judicial Member

Hon'ble Shri K.V. Prahadan,  
Administrative Member.

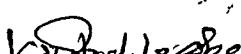
Wilful disobedience of the  
directions issued by this  
Tribunal on 23.7.2004 in O.A.  
No.23 of 2003 directing the  
respondent No.4 to refer the  
matter to a responsible  
committee and consider the  
applicants' claim, is alleged in  
the present C.P.

It is contended that the  
concerned authority issued  
notice dated nil requiring the  
applicants to appear before such  
responsible committee on  
27.1.2005, though the said  
notices were despatched by  
Registered Post only on  
28.1.2005. It is, therefore,

17.2.2005

contended that since the notices were despatched later, on the applicants had no opportunity to appear before the said responsible committee. It is not the case of the applicants that they made any representation before the concerned authority and desired to grant them a fresh date of hearing before the responsible committee. Such being the case it will be open to the applicants to approach the respondents so that their cases could be considered by the responsible committee as directed by the aforesaid order dated 23.7.2004. We are satisfied that as on date there is no wilful disobedience on the part of the respondents and the present C.P. is not maintainable in that fashion. We are confident that the respondents will consider the applicants' request objectively and dispassionately.

The Contempt Petition is accordingly dismissed.

  
Member (A)

  
Member (J)

nkm

17/2  
3  
Central Administrative Tribunal

15 FEB 2005

গুৱাহাটী প্রদৰ্শন  
Guwahati Bench

DISTRICT: JORHAT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

CONTEMPT PETITION NO. 07 OF 2005

IN ORIGINAL APPLICATION NO. 23/03

Sri Nirmal Ch. Baruah & Ors. ... Petitioners

-Vs-

Sri

... Contender

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Date:

Filed by :

Khugen Besso  
Advocate

DISTRICT: JORHAT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

( An application under Sec. 12 of the Contempt of Courts Act, 1971 read with Sec. 17 of the Administrative Tribunals Act, 1985 due to commission of civil contempt by the Respondent)

CONTEMPT PETITION NO. OF 2005

IN ORIGINAL APPLICATION NO. 23/03

IN THE MATTER OF:

An order dtd. 23.7.04 passed by the Central Administrative Tribunal, Guwahati Bench, Guwahati in Original Application No. 23/2003.

(Annexure - 1 Pg. )

-AND-

IN THE MATTER OF:

Petitioners: 1. Sri Nirmal Ch. Baruah,

S/o Sri Raseswar Baruah,

R/o Vill. Sutergaon,

P.O. Tekelagaon,

Dist. Jorhat, Assam.

2. Sri Madhu Kr. Bora,

S/o Late Ganesh Bora,

R/o Vill. Assaibarigaon,

P.O. Chowtang,

Dist. Jorhat, Assam.

Contd..P/-

Sri Nirmal Ch. Baruah  
Petitioner No. 1  
through. khagen bora  
Advocates  
11-2-2005

3. Sri Jibon Bora,

S/o Sri Giridhar Bora,

R/o Vill. & P.O. Phosual,

Dist. Jorhat, Assam.

4. Sri Padum Handique,

S/o Late Tapuram Handique,

R/o Vill. & P.O. Alengmora,

Dist. Jorhat, Assam.

5. Sri Nandeswar Bora,

S/o Sonti Bora,

Vill. Sutergaon,

P.O. Takelagaon,

Dist. Jorhat, Assam.

6. Sri Joyram Kalita,

S/o Late Dewaram Kalita,

R/o Vill. Dagaon, P.O. Sarakhai Dol

Dist. Jorhat, Assam.

7. Sri Ramen Sarma,

S/o Debeswar Sarma,

P.O. Alengmora,

Dist. Jorhat, Assam.

8. Sri Anjan Dutta,

S/o Sri Cheniram Dutta,

R/o Vill. Rangdoi Jugariagaon,

P.O. Randol Chariali,

Dist. Jorhat, Assam.

9. Sri Prasanta Gogoi,  
S/o Naren Gogoi,  
Vill. No.1 Chowni Gaon,  
P.O. Barbheta,  
Dist. Jorhat, Assam.

10. Sri Babul Bora,  
S/o Robin Bora,  
Vill. Charaibahi Duliagaon,  
P.O. Charaibahi,  
Dist. Jorhat, Assam.

11. Sri Jugal Gogoi,  
S/o Sri Jageswar Gogoi,  
Vill. Ujaninonoi Gaon,  
P.O. Rangajan,  
Dist. Jorhat, Assam.

12. Sri Ajit Bora,  
S/o Sri Thagiram Bora,  
Vill. No.1 Sonarigaon,  
P.O. Alongmora,  
Dist. Jorhat, Assam.

13. Sri Haren Bora,  
S/o Debeswar Bora,  
Vill. Chowni Gaon,  
P.O. Barbheta,  
Dist. Jorhat, Assam.

14. Sri Khagen Gogoi,  
 S/o Lt. Padma Gogoi,  
 Vill. Chowni Gaon,  
 P.O. Barbheta,  
 Dist. Jorhat, Assam.

15. Sri Kosheswar Bora,  
 S/o Moniram Bora,  
 Vill. Hatigara Newsolia gaon,  
 P.O. Chowtang,  
 Dist. Jorhat, Assam.

16. Sri Mohan Bora,  
 S/o Sarukan Bora,  
 Vill. Kharkhowa Gaon,  
 P.O. Chowkial,  
 Dist. Jorhat, Assam.

17. Sri Dhiren Baruah,  
 S/o Late Dandiram Baruah,  
 Vill. Newsolia Gaon,  
 P.O. Chowtang,  
 Dist. Jorhat, Assam.

18. Sri Nila Kanta Bora,  
 S/o Late Kakeswar Bora,  
 Vill. Salmora Gaon,  
 P.O. Molowpathar,  
 Dist. Jorhat, Assam.

19. Sri Robin Bora,  
 S/o Sri Sarupai Bora,  
 R/o No.1 Sonarigaon,  
 P.O. Alengmora,  
 Dist. Jorhat, Assam.

20. Rashid Ali,  
 S/o Md. S. Ahmed,  
 R/o Vill. Malemora Gaon,  
 P.O. Malemora,  
 Dist. Jorhat, Assam.

21. Sri Anil Saikia,  
 S/o Late Raseswar Saikia,  
 R/o Vill. Nara Holidhuri Gaon,  
 P.O. Ladoigarh, Dist. Jorhat, Assam

22. Sri Biren Bora,  
 S/o Bhuban Bora,  
 R/o Vill. No.2 Charaibahi Gaon,  
 P.O. Dhalajan, Dist. Jorhat, Assam.

-Versus-

Respondent:

Bijoy Kr Dehra

Deputy General Manager (Admin),

Bharat Sanchar Nigam Ltd.,

Jorhat Telecom,

Dist. Jorhat, Assam.

The humble petition of the  
 petitioners above named -

Contd. P/-

MOST RESPECTFULLY SHEWETH:

1. That the petitioners filed an application before this Hon'ble Tribunal, praying for setting aside and quashed the letter No. X-1/Con/Part-II/2000-2001/61 dtd. 10.1.2001 and the order under No. X-1/Con/Pt.IV/2002-2003/25 dtd. 6.8.2002 issued by the respondent No.4/contemner and for a direction from this Tribunal to the concerning respondent authorities to confer temporary status to the applicants in terms of the casual labourers (grant of Temporary status and Regularisation) Scheme, 1989 framed by the respondents department, moreover praying for a direction from the Tribunal to the concerning respondents to reinstate the applicants in service with immediate effect. The said application was registered as Original Application No. 23/2003.
2. That this Tribunal by an order dated 23.7.2004 was pleased to dispose of the said original application with a direction that the respondent No.4 and or other competent authority as directed by him (i.e. the Respondent No.4) might refer to the responsible committee to verify the claim of the applicants therein with a detail verification of their service records to ascertain whether the applicants have completed 240 days in their jobs in a year or not to take a decision within three months from the date of receipt of

Contd..P/-

that order. The said order also held that the petitioners are still aggrieved they might be at liberty to approach the appropriate forum.

A copy of the order dtd. 23.7.04 passed in OA No.23/2003 is annexed hereto as Annexure - I.

3. That the Section Officer (J) of this Central Administrative Tribunal, Guwahati Bench, sent a copy of the aforesaid order dtd. 23.7.04 to the applicants with a forwarding letter issued under dispatch No. CAT/GHV/Jud1/1277 dtd. Guwahati the 23.8.04. A copy of the order was also served to the Respondents by their standing counsel Mr. A.K. Choudhury (Addl. CGSC) possibly in time. After receiving the copy of the order from the Tribunal, the applicants submitted a copy of the order of the Tribunal to the contemner on 28.9.04 but after receiving the copy of the tribunal the contemner failed to carry out the order of the Tribunal, so the 6 Nos of applicants out of the total applicants filed a representation dated 15.12.04 to the contemner to implement the order of the Tribunal.

A copy of the representation dtd.15.12.2004 is annexed herewith as Annexure - 1A.

4. That after receiving the order the respondent No.4/contemner accordingly constituted a Responsible Committee and the convenor of the said committee issued notice only to 7 applicants by hand to appear before it for details verification of their claim and objection of the Department fixing date, time and venue viz 27.1.05 11 AM and Circle Office, Guwahati respectively but issue Nos and date of the notices are nil. The applicants received the said notice on 26.1.05. It was the Republic day and the banned organisation ULFA called Bandh all over Assam, on that day so it was not possible to the applicants/petitioners to appear before the committee in time at Guwahati from Jorhat.

A copy of the notice dt. nil issued to the applicant No.6 is annexed herewith as Annexure -2.

5. That the convenor of the Responsible Committee issued another notice on 28.1.05 to the applicants except Khagen Gogoi applicant No.14 by Registered post to appear before it for detail verification of their claim and objection of the Department fixing date, time and venue viz 27.1.05 at 11 A.M. Circle Office, Guwahati respectively. The applicants received the said notices same applicants on 31.1.05, 1.2.05 and remaining others on 2.2.05 from the peon of the Postal Department. As the

notices, are served to the applicants after the fixed for appearance before the Responsible Committee. As such the notices for appearance is totally in effective and the exercise was completely faulty on the part of the authority and was done to play fraud with the poor applicants. Under the situation appearance of the applicant before the authority was out of question. From the above mentioned fact it is clear that contemner/respondent No.4 deliberately violated, disregarded, <sup>and</sup> neglected and the Hon'ble Tribunal's order dtd. 23.7.04 which was passed vide Annexure- 1.

A copy of the notification along with postal envelop dt. 28.1.05 issued to the applicant No.1 by the Convener of the Responsible Committee is annexed herewith as Annexure- 3.

6. That the contemner received a copy of the said order of Central Administrative Tribunal, Guwahati Bench on 28.9.2004 from the applicants. This Tribunal directed by the said order to the contemner to take decision within 3 months from the date of receipt of the order. As the contemner received the copy of the order on 28.9.2004 so was bound to take decision on or before 26.12.04 i.e. within from the date of receipt of the order. As the contemner failed to take any decision on or before 26.12.04 so he has violated the order of the

Tribunal and he is liable to be punished u/s 12 of the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunal Act, 1985.

7. That the applicants beg to state that by wilfully disregarding the clear order dtd. 23.7.04 of this Central Administrative Tribunal the respondent No.4/ Contemner has shown complete disregard and disrespect to this Hon'ble Tribunal.

8. That the applicants submit that the respondent No.4/ Contemner has committed gross and wanton contempt of this Hon'ble Central Administrative Tribunal, Guwahati Bench for which the contemner is liable to be punished in accordance with law.

9. That the applicants submit that the action of the contemner subsequent to the order dtd. 23.7.04 is by and large unwarranted in view of the fact that the said order dtd. 23.7.04 is well within the knowledge of the contemner as stated above.

10. That the applicants submit that as a result of disobedience of the order of the Central Administrative Tribunal, Guwahati by the respondent, he deliberately interfered with the due administration of justice passed by the Hon'ble Central Administrative Tribunal.

11. That this petition is filed bonafide and in the interest of justice.

Under the above facts and circumstances it is therefore prayed that your Lordships would be pleased to admit this petition, issue notice to the Respondent No.4/contemner to show cause as to why he should not be committed to contempt of court for disobedience of the Hon'ble Central Administrative Tribunal's Guwahati Bench order dtd. 23.7.04 passed in OA No.23/09 and after causes being shown and upon hearing the parties be pleased to punish the respondent No.4/ contemner as provided under the contempt of courts Act, 1971 read with Section 17 of the Administrative Tribunal Act, 1985 and further be pleased to direct the contemner to carryout the said order of the Tribunal and/or pass any other order or orders as your Lordships may deem fit and proper in the interest of justice.

And for this act of kindness the petitioners as in duty bound shall ever pray.

AFFIDAVIT

I, Sri Nirmal Ch. Baruah, S/o Sri Raseswar Baruah, aged about 36 years, R/o Village Sutargaon, P.O. Takela-gaon, District Jorhat, Assam do hereby affirm and state add follows:

1. That I am the petitioner No.1 in the instant petition and as such I am fully conversant with the facts and circumstances of the case. I am authorised to swear this affidavit on behalf of the other petitioners.
2. That the statements made in this affidavit and in paras 4, 6 and 7 are true to the best of my knowledge and those made in paras 1, 2, 3 and 5 are matters of record are true to my information derived therefrom which I believe to be true and rest are my humble submissions before this Hon'ble Tribunal.

And I sign this Affidavit on this 11<sup>th</sup> day of February, 2005 at Guwahati.

*Sri Nirmal Ch. Baruah*

Identified by:

DEFENDANT

*Khaglen Gogoi*

Advocate & Clerk

11-2-05

## CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.23 of 2003.

Date of Order : This, the 23rd Day of July, 2004.

THE HON'BLE SHRI K.V.SACHIDANANDAN, JUDICIAL MEMBER.

THE HON'BLE SHRI K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Shri Nirmal Ch. Baruah,
2. Sri Madhu Kr. Bora,
3. Sri Jibon Bora,
4. Sri Padum Handique,
5. Sri Nandeswar Bora,
6. Sri Joyram Kolita,
7. Sri Ramen Sarmah,
8. Sri Anjan Dutta,
9. Sri Prasanta Gogoi,
10. Sri Babal Bora,
11. Sri Jugal Gogoi,
12. Sri Ajit Bora,
13. Sri Horen Bora,
14. Sri Khagen Gogoi,
15. Sri Kosheswar Bora,
16. Sri Mohon Bora,
17. Sri Dhiren Baruah,
18. Sri Nila Kanta Bora,
19. Sri Robin Bora,
20. Md. Rasid Ali,
21. Sri Anil Saikia,
22. Sri Biren Bora

...applicant

By Advocate Sri S.S.Goswami.

- Versus -

1. The Union of India  
Through the Secretary  
to the Government of India  
Ministry of Communication  
Department of Telecommunication  
New Delhi.

Contd./2

certified to be true copy  
Basis

2. The Chief General Manager  
Assam Circle  
Government of India  
Department of Telecommunication  
Ulubari, Guwahati.

3 The General Manager  
Bharat Sanchar Nigam Limited  
Jorhat Telecom District  
Jorhat-785 001.

4. The Deputy General Manager (Admn)  
Bharat Sanchar Nigam Limited  
Jorhat Telecom District  
Jorhat - 785 001.

..... Respondents.

By Mr.A.K.Chaudhuri, Addl.C.G.S.C.

O R D E R (ORAL)

SACHIDANANDAN, K.V., MEMBER(J):

There are 22 applicants and the grievance of the applicants is that they have not been conferred temporary status in terms of the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme 1989.

Aggrieved by the action of the respondents they filed this O.A. seeking the following reliefs.

i) The impugned letter No. X-1/CON/Part II/2000-2001/61 dated 10.1.2001 issued by the respondent No.4 be set aside and quashed (Annexure-11).

ii) To quash and set aside the order under No.X-1/CON/Pt-IV/2002-2003/25 dated 6.8.2002 issued by the Respondent No.4 (Annexure-13).

iii) The respondents be directed to confer temporary status to the applicant in terms of the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1989 framed by the respondents department with immediate effect.

*[Signature]*

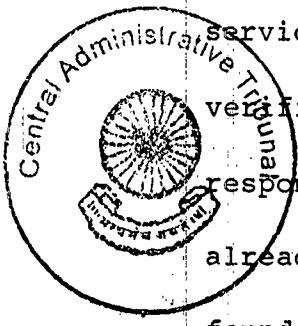


(iv) The respondents be directed to reinstate the applicants in service with immediate effect.

2. The respondents have filed a detail written statement containing that the applicants did not complete 240 days in a year. The applicant has also filed a rejoinder reiterating the stand taken in the O.A.

3. Heard Sri S.S.Goswami, learned counsel for the applicant and Sri A.K.Choudhury, learned Addl.C.G.S.C. for the respondents.

4. When the matter came up for hearing the learned counsel for the parties jointly submitted that similar and identical matters in O.A.117/98, 112/98 and 293/98 etc. In those matters the Tribunal referred the matter before the Verification/Responsible Committee to verify the claim of the applicants therein with a detail verification of their service records by competent authorities (if required by verification committee). The learned counsel for the respondents submitted that Verification Committee has already verified the service records of the applicants and found that they have not completed 240 days in a year. On the other hand the learned counsel for the applicant was confident in submitting that they have already completed 240 days and they are entitled for regularisation. At this point both the counsel submitted that if the matter is referred to Responsible Committee for fresh consideration of the claim of the applicants they have no objection in



adopting such procedure. In the circumstances we direct the 4th respondent and/or other competent authority as directed by him may refer the matter to the responsible committee and take a decision within 3 months from the ~~receipt~~ date of receipt copy of this order. If the applicants are still aggrieved they may be at liberty to approach the appropriate forum.

With the above observation the O.A is disposed of.

order as to costs.

Sd/ MEMBER (J)  
Sd/ MEMBER (Adm)

TRUE COPY

প্রতিক্রিয়া

20/8/04

Section Officer (J)

C.A.T. GUWAHATI BANCH

Guwahati-781005

4520/8

Annexure - 1A

To,

The Deputy General Manager,  
BSNL.

Date 15.12.2004

Sub: Regarding the implementation of the  
decision of CAT.

Sir,

We have the honour to state that we had submitted the copy of the judgment of CAT on 28.9.2004 to you. We are sorry to inform you that the decision of CAT is not yet implemented. We hope that the authority will soon implement the decision within the time limit given by the CAT. We hope you will do the needful.

Yours faithfully

1. Sri Nirmal Ch. Baruah
2. Shri Anil Saikia
3. Sri Nilu Bora
4. Sri Podum
5. Sri Nandeswar Borah
6. Sri Kosheswar Borah

certified to be  
true copy  
Good

REGISTERED WITH A/D POST

N O T I C E

From:

The Convenor  
Responsible Committee  
Office of the Chief General Manager  
Bharat Sanchar Nigam Limited,  
Assam Circle, Ulubari,  
Guwahati-7

To, Shri Jayram Kalita  
S/o Late Dewram Kalita  
Vill. - Dagaon ; P.O. - Garekhali Dol

(Full address of the candidate)

**SUBJECT:** Notice to appear before the Responsible Committee for details verification of your claim and objection of the Department.

Sir,

Please take notice that as per direction given by the Hon'ble Central Administrative Tribunal, Guwahati Bench at Guwahati and in compliance with he said direction, you are hereby requested to appear before the Responsible Committee on the date, time and the venue mentioned below without fail. You are also requested to bring with you all the relevant documents in original with you to support your claim including the proof of any objection /rejection of your claim by the department. Please note that you are to bring with you a separate set of such records duly attested and certified to be true copy of the originals by a Gazetted officer for submission before the Responsible Committee for verification from the originals and to be retained the same and to return the original to you. Please note that photocopy without the original, shall not be accepted by the Responsible Committee. You are also requested to bring with you a copy of the order passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, in the Original Application filed by you or where you have been included as one of the applicants. You

✓  
Contd....2

C.G.M.A.A

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*20/8/2018*

are also to submit your recent passport size photograph duly signed by you before the Responsible Committee. All these records etc. must be submitted along with the BIODATA (copy enclosed). Incomplete BIODATA would be liable to be rejected.

Please take notice that in case you fail to appear before the said Responsible Committee on the date, time and venue fixed as mentioned below with the records/evidence in support of your claim for engagement as casual labour /conferment of Temporary Status etc., it would be presumed that you are no longer interested with your claim and the matter would be treated as finally closed and any further claim from you shall not be entertained in future.

Date : 27/01/2005

Time : 11 A.M.

Venue : Circle office, Guwahati

Yours faithfully

(Signature, Date & Office seal)

Asst. General Manager (Admn)  
c/o the CGMT, ESNL, Assam Circle  
Ulubari, Guwahati-7

BOI-DATA

Photograph  
duly signed

1. Name of the applicant : \_\_\_\_\_

Father's Name : \_\_\_\_\_

2. Permanent and present address of the applicant : \_\_\_\_\_

3. Case No. (O.A. No.) : \_\_\_\_\_

(Copy of the final order must be enclosed. In case the name of the applicant is not shown in the final order, copy of the Original Application must be produced showing the name)

4. Copies of the documents submitted as proof of claims to be verified from original:

(i) \_\_\_\_\_

(ii) \_\_\_\_\_ etc.

5. Original document(s) that would be produced at the time of verification and to be returned to the Applicant after verification:

6. Period of engagement as claimed by the applicant:

From 10

To 10

7. Hours of engagement per day and the rate of wage per day:

8. Name of job in which engaged as casual laourer and name and designation of the authority who engaged the applicant.

9. Any other information:

Date:

Place:

(Full signature of the applicant)

REGISTERED WITH A/D POST

NOTICE

From:

The Convenor

Responsible Committee  
 Office of the Chief General Manager  
 Bharat Sanchar Nigam Limited,  
 Assam Circle, Ulubari,  
 Guwahati-7

To,

① Shri Nirmal Chandra Barnah  
 S/o Shri Raseswar Barnah  
 villo. - Sutergaon ; P.O. - Takelagum

Dist. Jorhat (Assam)

(Full address of the candidate)

**SUBJECT:** Notice to appear before the Responsible Committee for details verification of your claim and objection of the Department.

Sir,

Please take notice that as per direction given by the Hon'ble Central Administrative Tribunal, Guwahati Bench at Guwahati and in compliance with he said direction, you are hereby requested to appear before the Responsible Committee on the date, time and the venue mentioned below without fail. You are also requested to bring with you all the relevant documents in original with you to support your claim including the proof of any objection /rejection of your claim by the department. Please note that you are to bring with you a separate set of such records duly attested and certified to be true copy of the originals by a Gazetted officer for submission before the Responsible Committee for verification from the originals and to be retained the same and to return the original to you. Please note that photocopy without the original, shall not be accepted by the Responsible Committee. You are also requested to bring with you a copy of the order passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, in the Original Application filed by you or where you have been included as one of the applicants. You

Contd...2

CATHERINE

certified  
 to be true copy

are also to submit your recent passport size photograph duly signed by you before the BIO-Responsible Committee. All these records etc. must be submitted along with the BIODATA (copy enclosed). Incomplete BIODATA would be liable to be rejected.

Please take notice that in case you fail to appear before the said Responsible Committee on the date, time and venue fixed as mentioned below with the records/evidence in support of your claim for engagement as casual labour /conferment of Temporary Status etc., it would be presumed that you are no longer interested with your claim and the matter would be treated as finally closed and any further claim from you shall not be entertained in future.

Date : 27/01/2005

Time : 11 A.M.

Venue : Circle office, Guwahati

Yours faithfully

  
(Signature, Date & Office seal)

Asst. General Manager (Admn)  
c/o the CGMT, BSNL, Assam Circle  
Ulubari, Guwahati-7

BOI-DATA

Photograph  
duly signed

1. Name of the applicant : \_\_\_\_\_

Father's Name \_\_\_\_\_

2. Permanent and present address of the applicant : \_\_\_\_\_

3. Case No. (O.A. No.) : \_\_\_\_\_

(Copy of the final order must be enclosed. In case the name of the applicant is not shown in the final order, copy of the Original Application must be produced showing the name)

4. Copies of the documents submitted as proof of claims to be verified from original:

(i) \_\_\_\_\_

(ii) \_\_\_\_\_

5. Original documents that would be produced at the time of verification and to be returned to the Applicant after verification:

(i) \_\_\_\_\_

(ii) \_\_\_\_\_

GATEWAY

6. Period of engagement as claimed by the applicant:

From

10

9

To

10

7. Hours of engagement per day and the rate of wage per day:

8. Name of job in which engaged as casual laourer and name and designation of the authority who engaged the applicant.

9. Any other information:

Date :

Place:

(Full signature of the applicant)

- 25-

R/518527  
281/05

To,

Sri Nirmal Ch. Baruah,  
Son of Sri Rosherwar Baruah,  
Village — SUTARGAON  
PO: TEKELA GAON  
Dist. Jorhat

(3)

Regd.

Very  
kindly  
inform  
me  
of  
concerned  
persons  
(Address  
not  
known)